

India. Consequently, no rules exist for regulating the shooting of films in India by foreign producers, but special permission is required for taking shots of protected monuments or restricted areas. However, all requests for facilities for shooting films by foreign film companies are co-ordinated in the Information and Broadcasting Ministry of the Government of India.

PERMANENT IRRIGATION SYSTEM FOR THE CONTINUOUSLY DROUGHT AREAS IN ASSAM

*804. **SHRI PURNA CHANDRA SHARMA:** Will the Minister of IRRIGATION AND POWER be pleased to state:

(a) whether he visited Assam during the recent months;

(b) if so, which are the places he visited;

(c) whether Government propose to have a permanent irrigation system for the continuously drought areas in the State;

(d) how many centres are at present proposed for such irrigation; and

(e) whether any irrigation work is being taken up immediately by the Ministry of Irrigation and Power apart from the temporary arrangements made under the Ministry of Food and Agriculture?

THE DEPUTY MINISTER OF IRRIGATION AND POWER (SHRI J. S. L. HATHI): (a) No, Sir.

(b) Does not arise.

(c) and (d). No proposals for major and medium Schemes have been received from the State Government. Some schemes are under investigation by the State Government.

(e) The Ministry of Irrigation and Power have no proposal for taking up any scheme immediately.

POSTS AND TELEGRAPHS CIRCLE OF ORISSA

*807. **SHRI BIBUDHENDRA MISRA:** Will the Minister of TRANSPORT AND COMMUNICATIONS be pleased to state:

(a) whether the Government of India have received any proposals from the Government of Orissa to (i) transfer the technical administration of all the telephone exchanges, public call offices and telegraph offices situated within the territorial jurisdiction of the State of Orissa but administered by the Posts and Telegraphs Circles of Nagpur, Bihar and Andhra Pradesh, to the Posts and Telegraphs Circle of Orissa; and (ii) upgrade the Posts and Telegraphs Circle of Orissa to that of a major circle under the charge of a Post Master General; and

(b) if the answer to part (a) above be in the affirmative, what action Government have taken thereon?

THE MINISTER OF TRANSPORT AND COMMUNICATIONS (SHRI S. K. PATIL): (a) (i) and (ii) Yes.

(b) Government of Orissa have been informed that it is not considered necessary to do so.

CONSTRUCTION OF JIA BHARELI BRIDGE IN DARRANG TEZPUR

*808. **SHRIMATI PUSHPALATA DAS:** Will the Minister of TRANSPORT AND COMMUNICATIONS be pleased to state:

(a) the present position regarding the construction of Jia Bhareli Bridge in Darrang Tezpur; and

(b) when Government propose to sanction the scheme?

THE MINISTER OF STATE IN THE MINISTRY OF TRANSPORT AND COMMUNICATIONS (SHRI RAJ BAHADUR): (a) and (b). A statement is laid on the Table of the Sabha.

STATEMENT

The construction of the Jia-Bhareli bridge was originally estimated to cost Rs. 60 lakhs and the Government of India had agreed to give a